



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

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(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II

MEETING No. NC/2/MEET/Oct/202425/12

DATED: 04/11/2024

Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Oct/202425/12 dated 04/11/2024 of Norms Committee - II for the year 2024-25 was held on 04/11/2024 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri R.K. Jaiswal, DO	MHI

2	Shri S. K. Jain, Consultant	DPIIT
3	Shri Shaish Kumar, Consultant (Tech-1)	Technical Consultant, DGFT
4	Shri S.K. Bhatnagar, Consultant (SKB)	Technical Consultant, DGFT

In Attendance:

S.No.	Name and Designation	Department
1	Shri Sanjay Kumar, Dy.DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	JINDAL ALUMINIUM LIMITED.
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00001888AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Committee report awaited	

Case No.	2 / NC/2/MEET/Oct/202425/12													
Case Status	Case Approved													
Party Name	SUCHI FASTENERS PRIVATE LIMITED													
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024													
HQ File Number	HQRNORM APPLY 00003734AM25													
RA File Number	NA													
Licence No and Date	NA													
Norms Committee Decision:														
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per the unanimous decision of the committee as under:														
<table><tr><th>SL No</th><th>ITEM OF EXPORT</th><th>QUANTITY</th><th>ITEM OF IMPORT</th><th>WASTAGE TO BE ALLOWED</th></tr><tr><td>1</td><td>Small and large size stainless steel washers of different grades.</td><td>1.0 KGS</td><td>Prime/secondary stainless sheets/coils/strips. grade steel</td><td>1.60 kg/kg on the net weight of imported stainless steel of sheet/coils/strips form in the export product.</td></tr></table>					SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED	1	Small and large size stainless steel washers of different grades.	1.0 KGS	Prime/secondary stainless sheets/coils/strips. grade steel	1.60 kg/kg on the net weight of imported stainless steel of sheet/coils/strips form in the export product.
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED										
1	Small and large size stainless steel washers of different grades.	1.0 KGS	Prime/secondary stainless sheets/coils/strips. grade steel	1.60 kg/kg on the net weight of imported stainless steel of sheet/coils/strips form in the export product.										
Note: The grade of imported stainless steel of sheet/coils/strips form and thickness thereof must align with the grade and thickness of the export product.														
RA concerned may take suitable consequential action accordingly.														

Case No.	3 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	FITWEL GASKET COMPANY (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	018305000619AM15
RA File Number	318304000129 AM15
Licence No and Date	3110064779/25/08/2014
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	4 / NC/2/MEET/Oct/202425/12
Case Status	Case Approved
Party Name	AMC COOKWARE (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM REVIW00004643AM23
RA File Number	072404000009 AM18
Licence No and Date	0710111423/19/04/2017
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/189/2019-TSW dated 23.09.2024, as under: I. Quantity of export items at SNo.1 to 9 may also be specified as 18310 Nos., 1502 Nos., 1474 Nos., 1474 Nos., 1933 Nos., 3130 Nos., 1440 Nos. 3592 Nos., & 3986 Nos., respectively in addition to their weights. II. Import items at Sl. No.1 to 9 shall be of relevant grade & thickness as contained/utilized in the export items at Sl.No.1 to 9 respectively. III. Quantity of import items at Sl. No. 1 & 2 may be allowed as 8056.21 Kgs. & 1799 Kgs. respectively as 1.10 Kgs. /Kg. content in the export items at Sl.No.1 & 2 respectively. IV. Quantity of import items at Sl.No.3 to 6 may be allowed as 1370 Kgs., 1370 Kgs., 2440 Kgs., and 1697 Kgs. respectively as 1.30 Kgs. /Kg. content in the export items at Sl.No.3 to 6 respectively, taking clue from SION C-832. V. Quantity of import items at Sl. No.7 & 8 may be allowed as 934.34 Kgs. & 2184.83 Kgs. respectively as 1.10 Kgs. /Kg. content in the export items at Sl. No.7 & 8 respectively.	

VI. Quantity of import item at SL. No. 9 may be allowed as applied for i.e. 1734 Kgs as 1.074 Kgs/Kg content in the expot item at SL. No. 9 as claimed by the firm.

RA concerned may take suitable consequential action accordingly.

Case No.	5 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM REVIW00007656AM24
RA File Number	052404000153 AM19
Licence No and Date	0510406879/15/06/2018
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	6 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM REVIW000000008AM24
RA File Number	039504000599 AM19
Licence No and Date	0310823945/24/09/2018
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	7 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024

and Date	
HQ File Number	HQRNORM REVIW00003231AM25
RA File Number	052304000315 AM19
Licence No and Date	0510408138/17/10/2018
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	8 / NC/2/MEET/Oct/202425/12
Case Status	Case Approved
Party Name	POWERCORE INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM REVIW00003718AM24
RA File Number	072404000286 AM19
Licence No and Date	0710114653/13/03/2019

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 04.11.2024, as under:

EXPORT PRODUCT	EXPORT PRODUCT WEIGHT	ITEM OF IMPORT	% Wastage allowed on net content basis after recovery
CRGO electrical steel Prime of width 100 mm- 250 mm	500 MT	Cold Rolled Grain Oriented Electrical Steel in Sheets OR Slit Coils OR Coils OR Prime CRGO electrical steel of width 940 mm to 1000 mm	4.28%

RA concerned may take suitable consequential action accordingly.

Case No.	9 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	NU-CORK PRODUCTS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM REVIW00002244AM23
RA File Number	052404000339 AM20
Licence No and Date	0510411850/16/09/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	10 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	SCHNEIDER ELECTRIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM REVIW00005956AM24
RA File Number	072404000137 AM20
Licence No and Date	0710115451/19/09/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	11 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	018105000423AM20
RA File Number	052404000692 AM20
Licence No and Date	0510413469/29/01/2020
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	12 / NC/2/MEET/Oct/202425/12
Case Status	Case Approved
Party Name	KALPATARU PROJECTS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM REVIW00002920AM25
RA File Number	082404000382 AM20
Licence No and Date	0810147363/28/02/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/89/2022-TSW dated 2.10.2024, as under: I. Net Weight of export item may be specified as 417.83 MT containing 80.94 MT of "H section (Beam) ", 258.60 MT of "U Section (Channel)", 19.57 MT of "HT Plates", 41.30 MT of "HT Plates" and 17.42 MT of "Hollow Section". II. Import items at SI.No.1, 2 & 5 shall be of relevant grade and size as contained/utilized in the export item and their quantities may be allowed as 82.558 MT, 263.772 MT and 17.768 MT respectively as 1.02 Kgs/Kg content in the export item, taking clue from SION C- 220. III. Import items at SI.No. 3 & 4 shall be of relevant grade and thickness as contained/utilized in the export item and their quantities may be allowed as 20.548 MT and 43.365 MT respectively as 1.05 Kgs/Kg content in the export item, taking clue from SION C- 220. RA concerned may take suitable consequential action accordingly.	

Case No.	13 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	LOTUS ADVANCE TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM REVIW00002005AM25
RA File Number	052304000475 AM20
Licence No and Date	0510413864/12/03/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

- I. Details of export product in terms of design, calculations, and brief notes about export product as well as import inputs.
- II. Justification of claimed Wastage over per unit requirement without wastage.
- III. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).
- IV. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)
- V. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet)
- VI. You are also requested to provide the per unit requirement in excel sheet.

Share the above Point (3-6) information / details in excel sheet in the below format.

S.NO.	A.A.NO.	Description of resultant product	Export Quantity	Export UOM	Description of items to be imported	Per Unit Requirement of Raw Material without wastage (As applied by the firm)	Wastage claimed in %	Per Unit Requirement of Raw Material with wastage (As applied by the firm)	UOM	Total Quantity Sought in DGFT
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The case stands deferred.

Case No.	14 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM REVIW00002502AM25
RA File Number	072404000304 AM20
Licence No and Date	0710116253/13/03/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	15 / NC/2/MEET/Oct/202425/12
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Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM REVIW00002501AM25
RA File Number	072404000136 AM21
Licence No and Date	0710116878/13/08/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	16 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	SUYASH GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM REVIW00007987AM24
RA File Number	039504000334 AM21
Licence No and Date	0310838008/31/08/2020
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	17 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	SCHNEIDER ELECTRIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM REVIW00005957AM24
RA File Number	072404000196 AM21
Licence No and Date	0710117132/14/10/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	18 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM REVIW00002505AM25
RA File Number	072404000229 AM21
Licence No and Date	0711000002/02/12/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	19 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00045744AM21
RA File Number	05AA04020219 AM21
Licence No and Date	0511000401/23/12/2020
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	20 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM REVIW00007239AM23
RA File Number	03AA04012296 AM21
Licence No and Date	0311000963/25/01/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to transfer the case to **TEC-1** for examination.

The case stands deferred.

Case No.	21 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	ENEROIL OFFSHORE DRILLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM REVIW00002959AM25
RA File Number	05AA04028268 AM21
Licence No and Date	0511001089/03/02/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	22 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00089841AM21
RA File Number	05AA04032789 AM21
Licence No and Date	0511001370/23/02/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	23 / NC/2/MEET/Oct/202425/12
Case Status	Case Approved
Party Name	MITTAL COIN PRIVATE LIMITED
Meeting Number and	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024

Date					
HQ File Number	HQRNORM APPLY 00004266AM24				
RA File Number	NA				
Licence No and Date	5611000143/26/02/2021				
Norms Committee Decision:					
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 03.12.2024, as under:					
	SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	COMMENTS
	1	Refined Copper Billets (MIN COPPER CONTENT 99.90%)	1000.00 MTS	COPPER SCRAP BIRCH CLIFF, BERRY, CANDY, COBRA, CLOVE, COCOA BARLEY AS PER ISRI CODE HAVING A NOMINAL 96% COPPER CONTENT (MINIMUM 94%)	WASTAGE @2.5% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.
RA concerned may take suitable consequential action accordingly.					

Case No.	24 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	KSP INC
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM REVIW00003729AM25
RA File Number	05AA04036299 AM21
Licence No and Date	0511001563/05/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	25 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred

Party Name	MICAPLY
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM REVIW00003707AM25
RA File Number	56AA04002898 AM21
Licence No and Date	5611000223/30/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	26 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	CYPRESS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM REVIW00002386AM25
RA File Number	08AA04012427 AM21
Licence No and Date	0811001279/16/04/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	27 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	KSP INC
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM REVIW00008540AM24
RA File Number	05AA04017766 AM22
Licence No and Date	0511002771/24/05/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	28 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	MEHTA STONE CONSORTIUM
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM REVIW00001044AM25
RA File Number	05AA04022825 AM22
Licence No and Date	0511002996/07/06/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	29 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM REVIW00007575AM24
RA File Number	08AA04009205 AM22
Licence No and Date	0811001883/28/06/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	30 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	PEE GEE INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00144980AM22
RA File Number	05AA04057470 AM22
Licence No and Date	0511003770/22/07/2021
Norms Committee Decision:	

Committee report awaited.

Case No.	31 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00146097AM22
RA File Number	05AA04057536 AM22
Licence No and Date	0511003801/23/07/2021
Norms Committee Decision:	
Committee report awaited.	

Case No.	32 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	AKSHAY ALUMINIUM ALLOYS LLP
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00146211AM22
RA File Number	05AA04057255 AM22
Licence No and Date	0511003805/24/07/2021
Norms Committee Decision:	
Committee report awaited.	

Case No.	33 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00154858AM22
RA File Number	05AA04064722 AM22

Licence No and Date	0511004021/05/08/2021
Norms Committee Decision:	
Committee report awaited	

Case No.	34 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	MEH INDIA OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM REVIW00001079AM25
RA File Number	05AA04068040 AM22
Licence No and Date	0511004068/09/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	35 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00159676AM22
RA File Number	05AA04069327 AM22
Licence No and Date	0511004097/11/08/2021
Norms Committee Decision:	
Committee report awaited.	

Case No.	36 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	AADISHAKTI METAL RECYCLING PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024

and Date	
HQ File Number	HQRNORM REVIW00000164AM25
RA File Number	05AA04069034 AM22
Licence No and Date	0511004303/25/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	37 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00171365AM22
RA File Number	05AA04072812 AM22
Licence No and Date	0511004336/26/08/2021
Norms Committee Decision:	
Committee report awaited.	

Case No.	38 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	ELCON ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00180138AM22
RA File Number	05AA04076831 AM22
Licence No and Date	0511004614/08/09/2021
Norms Committee Decision:	
Committee report awaited.	

Case No.	39 / NC/2/MEET/Oct/202425/12
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Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00205705AM22
RA File Number	03AA04073039 AM22
Licence No and Date	0311007561/07/10/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	40 / NC/2/MEET/Oct/202425/12
Case Status	Case Approved
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00215843AM22
RA File Number	13AA04018285 AM22
Licence No and Date	1311000671/18/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/40/2023-TSW dated 21.10.2024, as under: I. Quantity of export items at SNo.1 & 2 may be specified as 30 KMs & 50 Kms. respectively in addition to their weights. II. Quantity of import item at SI.No.1 (i.e. Primary Unalloyed Aluminium) may be allowed as 21294 Kgs. as 1.01 Kgs. /Kg. content in the export item at SI.No.1. III. Quantity of import item at SI.No.2 (i.e. XLPE Compound) may be allowed as 7957 Kgs. as 1.04 Kgs. /Kg. content in the export item at SI.No.1 as claimed by the firm. IV. Quantity of import item at SI.No.3 (i.e. Primary Unalloyed Aluminium) may be allowed as 21157 Kgs. as 1.01 Kgs. /Kg. content in the export item at SI.No.2. V. Quantity of import item at SI.No.4 (i.e. XLPE Compound) may be allowed as 10008 Kgs. as 1.04 Kgs. /Kg. content in the export item at SI.No.2 as claimed by the firm. RA concerned may take suitable consequential action accordingly.	

Case No.	41 / NC/2/MEET/Oct/202425/12
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Case Status	Case Deferred
Party Name	PEE GEE INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00226124AM22
RA File Number	05AA04093236 AM22
Licence No and Date	0511005649/26/10/2021
Norms Committee Decision:	
Committee report Awaited.	

Case No.	42 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00253992AM22
RA File Number	03AA040118220 AM22
Licence No and Date	0311008583/16/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	43 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00281742AM22
RA File Number	13AX04000007 AM22
Licence No and Date	1311000812/10/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	44 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	SHERA METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00289421AM22
RA File Number	13AX04000012 AM22
Licence No and Date	1311000840/17/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	45 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	ZERO1 TEKTRONICS LLP
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00307301AM22
RA File Number	52AX04000024 AM22
Licence No and Date	5211001807/04/01/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	46 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	MICAPLY
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00320690AM22
RA File Number	56AX04000050 AM22
Licence No and Date	5611000753/17/01/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	47 / NC/2/MEET/Oct/202425/12
Case Status	Case Withdrawn
Party Name	EASTMAN AUTO & POWER LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00340228AM22
RA File Number	05AX04000733 AM22
Licence No and Date	0511008501/02/02/2022
Norms Committee Decision: The firm has informed vide their letter dated 03.09.2024 that they have got EODC against the above-mentioned A.A and have also submitted a copy of Export Obligation Discharge Certificate (EoDC) issued by CLA, New Delhi. The firm has, therefore requested that the matter may be treated as closed. The case stands withdrawn.	

Case No.	48 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM REVIW00000164AM24
RA File Number	03AX04000379 AM23
Licence No and Date	0311014278/29/04/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	49 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM REVIW00000245AM25
RA File Number	04AX04000112 AM23
Licence No and Date	0411003285/13/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	50 / NC/2/MEET/Oct/202425/12
Case Status	Case Rejected
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM REVIW00003032AM25
RA File Number	07AX04000066 AM23
Licence No and Date	0711003999/18/05/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to reject the case as the review rejected for amendment in weight of export product since as per shipping bill details submitted by the firm weight of export is within the limit as imposed earlier. The case stands Rejected.	

Case No.	51 / NC/2/MEET/Oct/202425/12
Case Status	Case Rejected
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM REVIW00003033AM25
RA File Number	07AX04000070 AM23
Licence No and Date	0711003994/18/05/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to reject the case as the review rejected for amendment in weight of export product since as per shipping bill details submitted by the firm weight of	

export is within the limit as imposed earlier.

The case stands **Rejected**.

Case No.	52 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM REVIW00009098AM24
RA File Number	04AX04000352 AM22
Licence No and Date	0411003325/20/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	53 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00001145AM23
RA File Number	03AX04000761 AM23
Licence No and Date	0311015190/02/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 19.12.2023 and a reminder has been sent on 03.02.2024, 18.01.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	54 / NC/2/MEET/Oct/202425/12
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Case Status	Case Approved
Party Name	CHAMBAL ALUMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00001153AM23
RA File Number	13AX04000059 AM23
Licence No and Date	1311001249/02/06/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 04.12.2024, as under:

SL No	ITEM EXPORT OF QUANTITY	ITEM IMPORT OF QUANTITY	WASTAGE TO BE ALLOWED
1	Lead Alloy, Lead content in the export item is 98 percent	500.00 MT	Lead Concentrate, (Lead content in Lead concentrates varies from 45 percent to 55 percent, with an average of 50 percent)

RA concerned may take suitable consequential action accordingly.

Case No.	55 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM REVIW00001060AM25
RA File Number	02AX04000189 AM23
Licence No and Date	0211002664/05/07/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Reason/justification for review of norms and a copy of the norms fixed for this A.A., if any.

- II. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
- III. Net weight per KM of Cable
- IV. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
- V. Wastage claimed on import items, if any.

The case stands deferred

Case No.	56 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00000720AM25
RA File Number	NA
Licence No and Date	5211002837/15/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	57 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM REVIW00008465AM24
RA File Number	03AX04002294 AM23
Licence No and Date	0311016604/26/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	58 / NC/2/MEET/Oct/202425/12
Case Status	Case Approved
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00002370AM23
RA File Number	13AX04000118 AM23
Licence No and Date	1311001354/29/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/40/2023-TSW dated 210.2024, as under: I. Quantity of export item at SNo.1 may also be specified as 40 Kms. in addition to its Weight II. Quantity of import item at SI.No.1 (i.e. Primary Unalloyed Aluminium) may be allowed as 28392 Kgs. as 1.01 Kgs. /Kg. content in the export item at SI.No. 1. III. Quantity of import item at SI.No.2 (i.e. XLPE Compound) may be allowed as 10069 Kgs. as 1.04 Kgs. /Kg. content in the export item at SI.No.1 as claimed by the firm. RA concerned may take suitable consequential action accordingly.	

Case No.	59 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM REVIW00009101AM24
RA File Number	04AX04000431 AM23
Licence No and Date	0411003844/22/08/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	60 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024

HQ File Number	HQRNORM APPLY 00002915AM23
RA File Number	08AX04000913 AM23
Licence No and Date	0811005883/02/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to defer the case for further examination. The case stands deferred.	

Case No.	61 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00003176AM23
RA File Number	34AX04000584 AM23
Licence No and Date	3411002793/16/09/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	62 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	SELP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM REVIW00005155AM24
RA File Number	03AX04003128 AM23
Licence No and Date	0311017948/16/09/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	63 / NC/2/MEET/Oct/202425/12
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Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM REVIW00000203AM25
RA File Number	02AX04000354 AM23
Licence No and Date	0211003081/21/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of analysis (COA) issued by customs authority or customs authorized laboratory or from the authorized laboratory from the supplier country. II. Percentage of recovery of material other than lead scrap and value thereof in terms of INR. The case stands deferred.	

Case No.	64 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00003676AM23
RA File Number	08AX04001140 AM23
Licence No and Date	0811006244/13/10/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	65 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	PARAS LAMINATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00003682AM23
RA File Number	05AX04001918 AM23
Licence No and	0511015290/13/10/2022

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	66 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00003052AM25
RA File Number	NA
Licence No and Date	5211003497/21/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	67 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM REVIW00008435AM24
RA File Number	03AX04003794 AM23
Licence No and Date	0311018937/31/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	68 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024

HQ File Number	HQRNORM REVIW00003243AM25
RA File Number	05AX04002746 AM23
Licence No and Date	0511016479/21/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	69 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	SEMINOX PIPES AND TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00005716AM23
RA File Number	03AX04005104 AM23
Licence No and Date	0311020699/13/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	70 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00005953AM23
RA File Number	03AX04005308 AM23
Licence No and Date	0311021015/29/01/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. List of export item (s) with size of conductors in cables along with quantities of cables in Kms, conductor size wise. II. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. III. Net weight per KM of each Cable	

IV. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.

V. Total requirement of each raw material, export product wise, in a tabular form.

The case stands deferred.

Case No.	71 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00006010AM23
RA File Number	03AX04005210 AM23
Licence No and Date	0311020770/01/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	72 / NC/2/MEET/Oct/202425/12
Case Status	Case Approved
Party Name	ERISTON ELECTRICAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00006132AM23
RA File Number	34AX04000959 AM23
Licence No and Date	3411003351/07/02/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/98/2024-TSW dated 13.09.2024, as under:	
Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	73 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00006323AM23
RA File Number	03AX04005528 AM23
Licence No and Date	0311021443/15/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	74 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00006336AM23
RA File Number	07AX04001720 AM23
Licence No and Date	0711006445/15/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	75 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00006609AM23
RA File Number	03AX04005521 AM23
Licence No and Date	0311021736/27/02/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	76 / NC/2/MEET/Oct/202425/12
Case Status	Case Approved
Party Name	POLYNOVA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00000099AM24
RA File Number	03AX04006377 AM23
Licence No and Date	0311022719/11/04/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as under with 5% Wastage as against 10%, as per comments of (Tec-1) dated 04.12024, as under:

ITEM OF EXPORT

1. GRAPHITE COATED FOIL (CATHODE) **4000 MTR**
2. GRAPHITE COATED FOIL (ANODE) **4000 MTR**

S.NO	ITEM OF IMPORT	WASTAGE ALLOWED
1	IONMER SOLUTION (POLYMERIC SOLUTION IN DMAC)	5 %
2	GRAPHITE FOIL OF REL THICKNESS	5 %
3	IONMER SOLUTION (POLYMERIC SOLUTION IN NMP)	5 %
4	GRAPHITE FOIL OF REL THICKNESS	5 %

RA concerned may take suitable consequential action accordingly.

Case No.	77 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00000673AM24
RA File Number	13AX04000030 AM24
Licence No and Date	1311001929/08/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	78 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM REVIW00002080AM25
RA File Number	07AX04000097 AM24
Licence No and Date	0711007590/17/05/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Actual weight of export product as per shipping bill statement.	
The case stands deferred.	

Case No.	79 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM REVIW00003241AM25
RA File Number	05AX04000530 AM24
Licence No and Date	0511019326/13/06/2023

Norms Committee Decision:

Case deferred for the comments of TE

Case No.	80 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00001725AM24
RA File Number	03AX04001225 AM24
Licence No and Date	0311024639/16/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	81 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	NSI (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00003960AM24
RA File Number	02AX04000192 AM24
Licence No and Date	0211004690/04/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Submit a statement on the total weight of export, gross weight of steel plate, hot rolled carbon steel seamless tubes, and cold drawn carbon steel seamless tubes and pipes, and also the net weight of the steel plate, hot rolled carbon steel seamless tubes and cold drawn carbon steel seamless tubes and pipes II. What is the reason for 15% wastage on hot rolled carbon steel seamless tubes and cold drawn carbon steel seamless tubes and pipes? III. Submit drawing of the export item. The case stands deferred.	

Case No.	82 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	SELP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00004324AM24
RA File Number	03AX04001406 AM24
Licence No and Date	0311025278/10/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to issue a final reminder for personal hearing to the firm. After the final reminder has been issued and nobody from the firm appears for the personal hearing. The case would be rejected without further notice. The case stands deferred.	

Case No.	83 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00004395AM24
RA File Number	03AX04000325 AM24
Licence No and Date	0311025343/12/07/2023
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	84 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	SUYASH METAL PRESSINGS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00004412AM24

RA File Number	31AX04000091 AM24
Licence No and Date	3111002466/13/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	85 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	PROSAIC STEEL AND ALLOYS
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00004668AM24
RA File Number	03AX04001872 AM24
Licence No and Date	0311025813/27/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	86 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	VIKRANTA IMPEX
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00004767AM24
RA File Number	52AX04000127 AM24
Licence No and Date	5211005325/01/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	87 / NC/2/MEET/Oct/202425/12
Case Status	Case Approved
Party Name	ROSENBERGER INTERCONNECT INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00004868AM24
RA File Number	05AX04001243 AM24
Licence No and Date	0511020254/04/08/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/91/2022-TSW dated 03.09.2024, as under: I. Quantity of import items at S No. 1 to 7, 9 to 12, 14 to 20, 22 to 28, 30 to 36, 38 to 44 & 46 to 52 may be allowed on net to net basis with accountability clause. II. Quantity of import items at SI. No. 8, 13, 21, 29, 37, 45 & 53 may be allowed as 1.02 Mtr/Mtr. content in the respective export items. RA concerned may take suitable consequential action accordingly.	

Case No.	88 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	PROFFER INFORMATION SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00004899AM24
RA File Number	05AX04001277 AM24
Licence No and Date	0511020274/07/08/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	89 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	UNI WORTH ENTERPRISES LLP
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00004968AM24
RA File Number	08AX04000892 AM24
Licence No and	0811009067/10/08/2023

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	90 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00005098AM24
RA File Number	08AX04000912 AM24
Licence No and Date	0811009121/17/08/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to defer the case for further examination.	
The case stands deferred.	
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Case No.	91 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	KRISHNA OVERSEAS
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00005284AM24
RA File Number	33AX04000052 AM24
Licence No and Date	3311001457/29/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	92 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	STOVE KRAFT LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00005521AM24
RA File Number	07AX04000802 AM24
Licence No and Date	0711009152/08/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	93 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	LIGERO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00005749AM24
RA File Number	52AX04000166 AM24
Licence No and Date	5211005748/19/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	94 / NC/2/MEET/Oct/202425/12
Case Status	Case Approved
Party Name	SUNDRAM FASTENERS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00006369AM24
RA File Number	04AX04000608 AM24
Licence No and Date	0411006205/19/10/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/3/2024-TSW dated 13.09.2024, as under:	

- I. Words "**Part No. M89750**" may be added with the description of export item.
- II. Import items at **SI.No.1 & 2** shall be of relevant grade as contained / utilized in the export item.
- III. Quantity of import items at **SI.No.1 & 2** put together may be allowed as **232.128 MT** as **1.56 Kgs/Kg** content in the export item after taking **20% recovery** from recoverable scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	95 / NC/2/MEET/Oct/202425/12
Case Status	Case Approved
Party Name	ANAND SEAMLESS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00006421AM24
RA File Number	08AX04001403 AM24
Licence No and Date	0811009738/24/10/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/18/2023-TSW dated 18.06.2024, as under:

- I. Import item Carbon Steel Seamless Mother Pipes (**Hot Finish**) (Grade ASTM A 106 Gr B or ASTM A 179 or ASTM A 192 or SAE 1010) at **SNo.1** maybe allowed as 165 MT as **1.10 MT/MT**. Content in export item.

Note: The committee decided to add these conditions as under.

- I. The imported seamless stainless-steel pipe/tubes shall be hot finished/ mother hollow having an outside diameter (OD) not less than 65mm and above.
- II. Exporters must provide a specific grade of pipes to be imported as input and such grade must correspond with the grade of export pipes/tubes.
- III. The export weight per meter of cold-finished pipes/tubes shall not exceed 50% of the weight per meter of imported hot-finished / mother hollow consumed as an input to produce the cold finish pipe/tube for export.
- IV. Pre-Import condition shall be mandatory while issuing the duty free licenses.

RA concerned may take suitable consequential action accordingly.

Case No.	96 / NC/2/MEET/Oct/202425/12
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Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00006460AM24
RA File Number	05AX04001776 AM24
Licence No and Date	0511021759/26/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	97 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	HEAT TRACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00006518AM24
RA File Number	05AX04002223 AM24
Licence No and Date	0511021793/30/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	98 / NC/2/MEET/Oct/202425/12
Case Status	Case Approved
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00006532AM24
RA File Number	13AX04000218 AM24
Licence No and Date	1311002297/31/10/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/40/2023-TSW dated 210.2024, as under:	
Note: The written recommendation as given by (DPIIT) will be communicated to the	

applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	99 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	JAYANITA EXPORTS PRIVATE LTD.
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00006664AM24
RA File Number	05AX04002359 AM24
Licence No and Date	0511021900/06/11/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to transfer the case to NC-5 due to the given export product description and HS code in the application submitted by the firm.	
The case stands deferred.	

Case No.	100 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00007176AM24
RA File Number	03AX04003885 AM24
Licence No and Date	0311029087/04/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	101 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00007348AM24
RA File Number	07AX04001460 AM24
Licence No and Date	0711009926/12/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	102 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00007485AM24
RA File Number	07AX04001505 AM24
Licence No and Date	0711010010/20/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	103 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00007495AM24
RA File Number	03AX04004275 AM24
Licence No and Date	0311029518/20/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	104 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	NIRAV COMMERCIALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM REVIW00003452AM25
RA File Number	03AX04003731 AM24
Licence No and Date	0311029634/26/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	105 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	GLOBAL SEAMLESS TUBES & PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM REVIW00001649AM25
RA File Number	02AX04000593 AM24
Licence No and Date	0211005703/09/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	106 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00007854AM24
RA File Number	52AX04000285 AM24
Licence No and Date	5211007005/10/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	107 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00007915AM24
RA File Number	03AX04004593 AM24
Licence No and Date	0311030119/11/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	108 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00008120AM24
RA File Number	03AX04004812 AM24
Licence No and Date	0311030373/23/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	109 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	BIRLA COPPER ASOJ PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00008391AM24
RA File Number	34AX04000697 AM24
Licence No and Date	3411004589/06/02/2024
Norms Committee Decision:	

Case deferred for the comments of TE

Case No.	110 / NC/2/MEET/Oct/202425/12
Case Status	Case Approved
Party Name	OASIS CONNECTIVITY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00008456AM24
RA File Number	05AX04003542 AM24
Licence No and Date	0511023864/09/02/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/43/2023-TSW dated 24.09.2024, as under: I. Quantity of import item at SNo.1 may be allowed as 1.02 Mtr/Mtr. content in the export item at SNo.1. II. Quantity of import item at SI.No.2 may be allowed as 2, 43, 736 Nos. on net to net basis with accountability clause in the export item at SI.No.1. III. Quantity of import item at SI.No.3 may be allowed as 1.02 Mtr/Mtr. content in the export item at SI.No.2. IV. Quantity of import item at SI. No. 4 may be allowed as 1, 81, 892 Nos. on net to net basis with accountability clause in the export item at SI.No.2. RA concerned may take suitable consequential action accordingly.	

Case No.	111 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	MADURA INDUSTRIAL TEXTILES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00008582AM24
RA File Number	03AX04005231 AM24
Licence No and Date	0311031229/15/02/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	112 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	SOURIAU INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00008719AM24
RA File Number	32AX04000673 AM24
Licence No and Date	3211006369/23/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	113 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00008835AM24
RA File Number	07AX04001926 AM24
Licence No and Date	0711010670/01/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	114 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	M C AGENCIES
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00009033AM24
RA File Number	08AX04002121 AM24

Licence No and Date	0811010991/12/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	115 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	MICAPLY
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00009110AM24
RA File Number	56AX04000756 AM24
Licence No and Date	5611002830/14/03/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Quantity of export item No.2 in Nos. also in addition to their weight. II. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. III. Weight of each Export Product. IV. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. V. Justification and basis for the quantity of import items for manufacturing of export products. The case stands deferred.	

Case No.	116 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	MITUL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00009147AM24
RA File Number	05AX04003278 AM24

Licence No and Date	0511024532/15/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	117 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	LEADSTONE ENERGY LTD.
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00009240AM24
RA File Number	02AX04000744 AM24
Licence No and Date	0211006214/21/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	118 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	ARDEE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00009377AM24
RA File Number	05AX04004001 AM24
Licence No and Date	0511024738/28/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	119 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024

and Date	
HQ File Number	HQRNORM APPLY 00009380AM24
RA File Number	02AX04000781 AM24
Licence No and Date	0211006277/28/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	120 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00000231AM25
RA File Number	04AX04000011 AM25
Licence No and Date	0411007262/15/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	121 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	SHUBHADA POLYMERS PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00000448AM25
RA File Number	03AX04000315 AM25
Licence No and Date	0311033393/26/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	122 / NC/2/MEET/Oct/202425/12
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Case Status	Case Deferred
Party Name	GSTP (HFS) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00000452AM25
RA File Number	02AX04000042 AM25
Licence No and Date	0211006453/26/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	123 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00000536AM25
RA File Number	02AX04000059 AM25
Licence No and Date	0211006487/03/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	124 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	UNO MINDA D-TEN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00000547AM25
RA File Number	05AX04000011 AM25
Licence No and Date	0511025299/03/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	125 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	GRIPON FASTENERS
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00000567AM25
RA File Number	03AX04000544 AM25
Licence No and Date	0311033615/06/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	126 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	TAG CORPORATION
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00000592AM25
RA File Number	04AX04000091 AM25
Licence No and Date	0411007380/08/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	127 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00000660AM25
RA File Number	02AX04000756 AM24
Licence No and Date	0211006538/10/05/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	128 / NC/2/MEET/Oct/202425/12
Case Status	Case Approved
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00000739AM25
RA File Number	05AX04000460 AM25
Licence No and Date	0511025546/15/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/33/2021-TSW dated 14.08.2024, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	129 / NC/2/MEET/Oct/202425/12
Case Status	Case Approved
Party Name	ROSENBERGER INTERCONNECT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00000790AM25
RA File Number	05AX04000532 AM25
Licence No and Date	0511025594/17/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/91/2022-TSW dated 30.09.2024, as under: I. Quantity of import items at S No. 1 to 8, 10 to 18 & 20 to 28 may be allowed on net to net basis with accountability clause. II. Quantity of import items at Sl. No. 9, 19 & 29 may be allowed as 1.02 Mtr/Mtr. content in the	

respective export items.

RA concerned may take suitable consequential action accordingly.

Case No.	130 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00000959AM25
RA File Number	05AX04000582 AM25
Licence No and Date	0511025746/28/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	131 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	GRIPON FASTENERS
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00000983AM25
RA File Number	03AX04000987 AM25
Licence No and Date	0311034213/29/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	132 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	OASIS CONNECTIVITY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024

HQ File Number	HQRNORM APPLY 00000998AM25
RA File Number	05AX04000540 AM25
Licence No and Date	0511025794/29/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	133 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00001022AM25
RA File Number	07AX04000325 AM25
Licence No and Date	0711011431/30/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	134 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	BLUMET TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00001092AM25
RA File Number	08AX04000292 AM25
Licence No and Date	0811011735/04/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	135 / NC/2/MEET/Oct/202425/12
Case Status	Case Approved

Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00001171AM25
RA File Number	03AX04001134 AM25
Licence No and Date	0311034436/07/06/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/112/2020-TSW dated 27.09.2024, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	136 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	ASB TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00001265AM25
RA File Number	08AX04000359 AM25
Licence No and Date	0811011803/12/06/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to transfer the case to DPIIT for further examination. The case stands deferred	

Case No.	137 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00001294AM25

RA File Number	07AX04000399 AM25
Licence No and Date	0711011559/13/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	138 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00001430AM25
RA File Number	07AX04000457 AM25
Licence No and Date	0711011608/20/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	139 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00001499AM25
RA File Number	02AX04000168 AM25
Licence No and Date	0211006788/24/06/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. II. Net weight per KM of each Cable III. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. IV. Wastage claimed on import items, if any.	

The case stands deferred.

Case No.	140 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	SHUBHADA POLYMERS PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00001598AM25
RA File Number	03AX04001509 AM25
Licence No and Date	0311034968/27/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	141 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00001722AM25
RA File Number	03AX04001346 AM25
Licence No and Date	0311035170/03/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	142 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	MANSI ENTERPRISE
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00001723AM25
RA File Number	24AX04000146 AM25

Licence No and Date	2411003671/03/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	143 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	ALUMAYER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00001749AM25
RA File Number	03AX04001631 AM25
Licence No and Date	0311035227/05/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	144 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	ARDEE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00001753AM25
RA File Number	05AX04000664 AM25
Licence No and Date	0511026495/05/07/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Submit a Certificate of Analysis (CoA) of Customs Authorized Laboratory or from the supplier-authorized lab on the total net content of Lead in the Lead scrap (RAINS). The case stands deferred.	

Case No.	145 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	H K IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00001802AM25
RA File Number	03AX04001645 AM25
Licence No and Date	0311035270/08/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	146 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00001924AM25
RA File Number	03AX04001774 AM25
Licence No and Date	0311035474/15/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	147 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00001950AM25
RA File Number	04AX04000305 AM25
Licence No and Date	0411007798/16/07/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	148 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00002090AM25
RA File Number	05AX04001105 AM25
Licence No and Date	0511026821/23/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	149 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00002218AM25
RA File Number	03AX04002145 AM25
Licence No and Date	0311035946/30/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	150 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	MAN INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00002449AM25
RA File Number	03AX04002227 AM25

Licence No and Date	0311036252/10/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	151 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00002484AM25
RA File Number	07AX04000773 AM25
Licence No and Date	0711012067/13/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	152 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	TURBO TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00002504AM25
RA File Number	30AX04000242 AM25
Licence No and Date	3011005598/13/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	153 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024

and Date	
HQ File Number	HQRNORM APPLY 00002594AM25
RA File Number	04AX04000408 AM25
Licence No and Date	0411008035/20/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	154 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	AVLIGHT AUTOMOTIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00002633AM25
RA File Number	05AX04001304 AM25
Licence No and Date	0511027300/22/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	155 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00002639AM25
RA File Number	52AX04000134 AM25
Licence No and Date	5211009493/22/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	156 / NC/2/MEET/Oct/202425/12
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Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00002642AM25
RA File Number	03AX04002524 AM25
Licence No and Date	0311036564/22/08/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/112/2020-TSW dated 21.10.2024, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	157 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	MLTC TUBES
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00002669AM25
RA File Number	08AX04000700 AM25
Licence No and Date	0811012468/23/08/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	158 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00002671AM25
RA File Number	03AX04002543 AM25
Licence No and Date	0311036603/23/08/2024

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	159 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	KOTHARI METSOL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00002692AM25
RA File Number	31AX04000180 AM25
Licence No and Date	3111003815/26/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	160 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00002697AM25
RA File Number	09AX04000373 AM25
Licence No and Date	0911007816/27/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	161 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	TG ADVAIT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00002703AM25

RA File Number	08AX04000829 AM25
Licence No and Date	0811012479/27/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	162 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00002733AM25
RA File Number	02AX04000340 AM25
Licence No and Date	0211007172/28/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	163 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00002784AM25
RA File Number	03AX04002644 AM25
Licence No and Date	0311036796/02/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	164 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00002786AM25
RA File Number	03AX04002618 AM25
Licence No and Date	0311036798/02/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	165 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	EOT COUPLINGS AND CONNECTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00002794AM25
RA File Number	05AX04001575 AM25
Licence No and Date	0511027475/02/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	166 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00002804AM25
RA File Number	03AX04002718 AM25
Licence No and Date	0311036828/03/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	167 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00002826AM25
RA File Number	13AX04000174 AM25
Licence No and Date	1311003297/03/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	168 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	SUYASH METAL PRESSINGS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00002850AM25
RA File Number	31AX04000196 AM25
Licence No and Date	3111003851/04/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	169 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00002891AM25
RA File Number	07AX04000936 AM25
Licence No and Date	0711012282/06/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	170 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	PMEA SOLAR TECH SOLUTIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00002924AM25
RA File Number	03AX04002803 AM25
Licence No and Date	0311036975/09/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	171 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00002929AM25
RA File Number	04AX04000511 AM25
Licence No and Date	0411008195/09/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	172 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00002965AM25
RA File Number	02AX04000376 AM25
Licence No and Date	0211007264/10/09/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. CERTIFICATE OF ANALYSIS (COA) ON THE LEAD CONTENT IN THE LEAD SCRAP RAINS, ISSUED BY CUSTOMS AUTHORITY OR CUSTOMS AUTHORIZED LABORATORY OR FROM THE AUTHORIZED LABORATORY FROM THE SUPPLIER COUNTRY.
- II. PERCENTAGE OF RECOVERY OF MATERIAL OTHER THAN LEAD SCRAP RAINS AND VALUE THEREOF IN TERMS OF INR.
- III. ENVIRONMENT CLEARANCE CERTIFICATE ISSUED BY MoEF & CC/CPCB/SPCB ON THE PROCESSING LEAD SCRAP (RAINS) FOR MANUFACTURING OF PURE LEAD INGOTS.

The case stands deferred.

Case No.	173 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	SHALCO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00002966AM25
RA File Number	03AX04002753 AM25
Licence No and Date	0311037048/10/09/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to transfer the case to DPIIT for further examination.	
The case stands deferred.	

Case No.	174 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	VISIONOVA MULTISOURCE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00003019AM25
RA File Number	33AX04000060 AM25
Licence No and Date	3311002237/13/09/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to transfer the case to **DPIIT** for further examination.

The case stands deferred.

Case No.	175 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00003067AM25
RA File Number	03AX04002948 AM25
Licence No and Date	0311037163/16/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	176 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00003186AM25
RA File Number	08AX04000990 AM25
Licence No and Date	0811012696/20/09/2024

Norms Committee Decision:
Case deferred for the comments of TE.

Case No.	177 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	AMITRON TUBULARS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00003223AM25
RA File Number	08AX04000976 AM25
Licence No and Date	0811012709/23/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	178 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	AADISHAKTI METAL RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00003226AM25
RA File Number	05AX04001899 AM25
Licence No and Date	0511027907/23/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	179 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00003232AM25

RA File Number	05AX04002000 AM25
Licence No and Date	0511027919/24/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	180 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	SPECTRUM TOOL ENGINEERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00003258AM25
RA File Number	07AX04001015 AM25
Licence No and Date	0711012405/24/09/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to transfer the case to MHI for further examination.	
The case stands deferred.	

Case No.	181 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00003269AM25
RA File Number	03AX04003060 AM25
Licence No and Date	0311037400/25/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	182 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	TRIVENI CONDUCTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00003286AM25
RA File Number	56AX04000251 AM25
Licence No and Date	5611003266/25/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to transfer the case to DPIIT for further examination. The case stands deferred	

Case No.	183 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00003324AM25
RA File Number	09AX04000508 AM25
Licence No and Date	0911008053/27/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to transfer the case to MHI for further examination. The case stands deferred.	

Case No.	184 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	PMS INDUSTRIES
Meeting Number	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024

and Date	
HQ File Number	HQRNORM APPLY 00003328AM25
RA File Number	04AX04000576 AM25
Licence No and Date	0411008291/27/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to transfer the case to DPIIT for further examination. The case stands deferred	

Case No.	185 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00003332AM25
RA File Number	07AX04001006 AM25
Licence No and Date	0711012430/27/09/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	186 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	SPECIAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00003337AM25
RA File Number	05AX04002031 AM25
Licence No and Date	0511027964/27/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to transfer the case to DPIIT for further examination. The case stands deferred.	

Case No.	187 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	GMT PIPES & TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00003339AM25
RA File Number	08AX04001025 AM25
Licence No and Date	0811012757/27/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	188 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00003361AM25
RA File Number	04AX04000601 AM25
Licence No and Date	0411008309/30/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	189 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00003387AM25
RA File Number	03AX04003245 AM25
Licence No and Date	0311037560/01/10/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	190 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	INDUTCH COMPOSITES TECHNOLOGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00003416AM25
RA File Number	04AX04000598 AM25
Licence No and Date	0411008327/01/10/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to transfer the case to TEC-1 for further examination.	
The case stands deferred.	

Case No.	191 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00003458AM25
RA File Number	02AX04000437 AM25
Licence No and Date	0211007389/03/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	192 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	OTTER CONTROLS INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00003614AM25
RA File Number	31AX04000025 AM25
Licence No and Date	3111003975/11/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to transfer the case to MHI for further examination. The case stands deferred.	

Case No.	193 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	TECHFAB (INDIA) INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00003667AM25
RA File Number	03AX04002814 AM25
Licence No and Date	0311037962/16/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to transfer the case to DPIIT for further examination. The case stands deferred.	

Case No.	194 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	WARTSILA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00003712AM25
RA File Number	03AX04003539 AM25
Licence No and Date	0311038032/17/10/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to transfer the case to **MHI** for further examination.

The case stands deferred.

Case No.	195 / NC/2/MEET/Oct/202425/12
Case Status	Case Deferred
Party Name	METTUBE COPPER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202425/ 12 and 04/11/2024
HQ File Number	HQRNORM APPLY 00003721AM25
RA File Number	08AX04001046 AM25
Licence No and Date	0811012979/18/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Offline Cases

1. M/S. Gold Metal Extrusion,Gujarat

Advance Authorization No. 2410043132 dated 16/06/2020

This is a (PRC referred case).

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments given by consultant (SKB) dated 04.11.2024, as under:

Sl.NO.	Applicant's name/ License No.	HQ/RA File No.	Recommendation BY T.E
M-1	M/S. Gold Metal Extrusion, Gujarat AA. No. 2410043132 dated 16/06/2020	HQ FILE .NO. 24AE04000273AM23	The committee considered the case and decided that the composition of brass billets in the export item and composition of brass scrap in import item shall be required for the purpose of material balancing. However, for the cases where import and

			export have been made prior to ratification of the AA. RA Rajkot may consider closure of AA for the purpose of redemption after satisfying composition of import and export items.
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Note: - This is only for the purpose of redemption in cases of AA where Import/Export have been made prior to ratification.

RA concerned may take suitable consequential action accordingly.

2. M/S. Gold Metal Extrusion, Gujarat

Advance Authorization No. 2410043093 dated 06/05/2020

This is a (PRC referred case).

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments given by consultant (SKB) dated 04.11.2024, as under:

SI.NO.	Applicant's name/ License No.	HQ/RA File No.	Recommendation BY T.E
M-2	M/S. Gold Metal Extrusion AA. No. 2410043093 dated 06/05/2020	HQ FILE .NO. 24AE04000270AM23	The committee considered the case and decided that the composition of brass billets in the export item and composition of brass scrap in import item shall be required for the purpose of material balancing. However, for the cases where import and export have been made prior to ratification of the AA. RA Rajkot may consider closure of AA. for the purpose of redemption after satisfying composition of import and export items.

Note: - This is only for the purpose of redemption in cases of AA where Import/ Export have been made prior to ratification.

RA concerned may take suitable consequential action accordingly.

3. M/S. Gold Metal Extrusion, Gujarat

Advance Authorization No. 2410043132 dated 16/06/2020

This is a (PRC referred case).

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments given by consultant (SKB) dated 04.11.2024, as under:-

SI.NO.	Applicant's name/ License No.	HQ/RA File No.	Recommendation BY T.E
M-3	M/S. Gold Metal Extrusion AA. No. 2410043023 dt.20/02/2020	HQ FILE NO. 24AE04000272AM23	The committee considered the case and decided that the composition of brass billets in the export item and composition of brass scrap in import item shall be required for the purpose of material balancing. However, for the cases where import and export have been made prior to ratification of the AA. RA Rajkot may consider closure of AA for the purpose of redemption after satisfying composition of import and export items.

Note: - This is only for the purpose of redemption in cases of AA where Import/ Export have been made prior to ratification.

RA concerned may take suitable consequential action accordingly.